

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For The attention of the Ccreditors of **Montecarlo Limited**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Montecarlo Limited
2.	Date of incorporation of corporate debtor	20/03/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC, Ahmedabad, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. Of corporate debtor	U40300GJ1995PLC025082
5.	Address of the registered office and principal office (if any) of corporate debtor	Montecarlo House, Sindhu Bhavan Road, Bodakdev, Ahmedabad, Gujarat, India, 38058
6.	Insolvency commencement date in respect of corporate debtor	06/07/2026 (The certified copy dated 07/07/2026 received by the IRP on 07/07/2026)
7.	Estimated date of closure of insolvency resolution process	02/01/2027 (180 Days from the date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA IP Shah Sanjay Jitendralal. Reg. No. IBBI/IPA-001/IP-01915/2020-2021/13096
9.	Address and e-mail of the interim resolution professional, as registered with the Board	501-502, Abhijit-1, Mithakhali Six Road, Opposite Bhuj Mercantile Bank, Navrangpura, Ahmedabad-380009. sshahfca.ss@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	501-502, Abhijit-1, Mithakhali Six Road, Opposite Bhuj Mercantile Bank, Navrangpura, Ahmedabad-380009. cirp.montecarlo@gmail.com
11.	Last date for submission of claims	21/07/2026 (14 Days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) Relevant Forms web link https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the Commencement of a Corporate Insolvency Resolution Process of the **Montecarlo Limited** on **06/07/2026**.

The creditors of **Montecarlo Limited** are hereby called upon to submit their claims with proof on or before **21/07/2026** to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.


A financial creditor belonging to a class, as listed against the entry No. 12 shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as Authorized Representative of the class specify class in Form CA.- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date : 08/07/2026

Place: Ahmedabad




CA IP Shah Sanjay Jitendralal
Interim Resolution Professional In the Matter of
Montecarlo Limited under CIRP
Reg. No. IBBI/IPA-001/IP-01915/2020-2021/13096